

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1289 OF 2003
ALLAHABAD THIS THE 30TH DAY OF OCTOBER,2003

HON'BLE MAJ GEN.K. K. SRIVASTAVA, MEMBER-A
HON'BLE MR. A. K. BHATNAGAR, MEMBER-J

1. Pradeep Kumar Mukherjee,
son of Late S.S. Mukherjee,
resident of Type-II,
Pocket-II, Kendranchal Colony,
Preetam Nagar, Dhoomanganj,
Allahabad.
2. Manoj Kumar Kushwaha,
son of Shri Radhey Mohan Kushwaha,
resident of Jodhwal Teliarganj,
Kushwaha Typing, 172-B Sahu Market,
Teliarganj, Allahabad.Applicants
(By Advocate Sri V. Budhwar)

Versus

1. Union of India,
through Controller and Auditor General of India,
10 Bahadur Shah Jafar Marg,
New Delhi.
2. Deputy Accountant General (Administration)
in the office of the A.G. (Audit-I), U.P.
Allahabad.Respondents
(By Advocate Shri A. Sthalekar)

ORDER

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A

In this O.A. filed under section 19 of Administrative Tribunals Act 1985, the applicants are aggrieved with the action of the respondents by not giving them the employment inspite of the



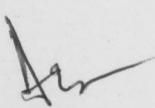
(2)

fact that number of their juniors have been engaged. Applicant no.1 was initially engaged on Class IV post with effect from October 1996 to October 1998 and applicant no.2 was inducted as Class IV employee in June 1997 and worked ^{by Work} at the end of June 1998. When the applicants were restrained from discharging their duties they made several representations last being 24.09.2002 (Annexure A-2).

2. The grievance of the applicant is that instead of employing the applicants the respondents have notified certain posts for selection of Daily wagers and also that their representation has not been decided.

3. In our considered opinion the interest of justice shall better be served if the representation of the applicant dated 24.09.2002 is decided by a reasoned and speaking order within a specified time.

4. In view of the above, we direct the respondents that the representation of the applicant dated 24.09.2002 is decided by a reasoned and speaking order within two months from the date of communication of this order by the competent authority. The O.A. stands disposed of at the admission stage itself with no order as to costs.



Member-J



Member-A

/ Neelam/